

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4164
ANSWERED ON:19.02.2014
LAW OF TORTS
Aaron Rashid Shri J.M.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the country has an effective law of torts to provide relief to persons who have suffered from harm from the wrongful acts of others;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps being taken by the Government to codify the law of torts to protect the interest of victims of man-made disasters'?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI KAPIL S1BAL)

(a): No, Madam.

(b)& (c) : In order to codify the law relating to Torts, a reference was made by the Central Government to the Law Commission of India to make its recommendations/report.

The Law Commission of India is yet to submit its recommendations/report.